

Central Administrative Tribunal  
Principal Bench

C.P. No. 256/2002  
in  
O.A. No. 1649/2000

New Delhi this 3rd day of January, 2003

Hon'ble Shri Shanker Raju, Member (J)  
Hon'ble Shri C.S. Chadha, Member (A)

Daya Ram  
S/o Shri Maru Ram  
R/o Village Mehara Gujjarwas  
PO Mehara Jatuwas PS Khetri  
DIstt. Jhunjhunu (Rajasthan)

-Petitioner

(By Advocate: Shri S.K. Gupta)

Versus

Shri R.S. Ghumman  
Deputy Commissioner of Police  
D.A.P. Malviya Nagar  
New Delhi.

-Respondent

(By Advocate: Shri Ajay Gupta)

ORDER (Oral)

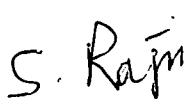
Hon'ble Shri Shanker Raju, Member (J)

After hearing both the parties, we do not find any wilful or contumacious disobedience on the part of the respondents while passing order dated 7.5.2002. It may be that the respondents have misunderstood the directions contained in order dated 25.1.2002 for which a liberty has already been accorded to the applicant to assail the orders in accordance with law.

2. In this view of the matter, CP is dismissed. Notice issued to the respondent is discharged. Applicant is at liberty to assail the order as directed by order dated 25.1.2002.

  
(G.S. Chadha)  
Member (A)

cc. 

  
(Shanker Raju)  
Member (J)